

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3675  
ANSWERED ON:24.08.2011  
PERMISSION FOR JOINING PRIVATE SECTOR  
Singh Shri Yashvir

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether former Bureaucrats seeking permission to join the private sector after their retirement has mandatory cooling period of one year as reported in the media;
- (b) if so, the number of requests received by the Government during the last five years and current year till date alongwith the number of requests received and accepted, year-wise; and
- (c) the condition under which such application could be either accepted or rejected?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) & (b) : There is no cooling off period applicable to officers after retirement for seeking permission to take up employment in the private sector. In accordance with sub rule (1) of Rule 10 of CCS (Pension) Rules, 1972, if a pensioner who held a Group 'A' post at time of retirement, wishes to accept any commercial employment before expiry of one year of retirement, he/she is required to obtain previous sanction of the Government. Similar provision also exists for All India Service Officers in Rule 26 of AIS (DCRB) Rules, 1958. The data on the number of requests received from retired officers seeking such permission is not centrally maintained.
- (c) : In granting or rejecting permission to such an applicant, the competent authority shall have regard to the factors mentioned in sub-rule (3) of Rule 10 of the CCS (Pension) Rules, 1972 and Sub-Rule (3) of Rule 26 of AIS (DCRB) Rules, 1958 as the case may be.